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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 124/ 2008-Customs (N.T.)

New Delhi, the 12th November, 2008

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Commissioner of Customs, Central Excise, and Service Tax, 9/86A, Amravati Nagar, West Church Compound, M.R.Pillai Road, Tirupati;
- (ii) the Commissioner of Customs(Sea Port-Import), Custom House, Chennai;
- (iii) the Commissioner of Customs, Customs House, Near Balaji Temple, Kandla;
- (iv) the Commissioner of Customs, New Custom, House, Ballard Estate, Mumbai; and
- (v) the Commissioner of Customs, Custom House, Port Area, Vishakhapatnam,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Tini Pharma Limited, A-69, API Estate, Setapalli, Port, Tirupati and others issued vide, F.No. DRI/BZU/F/04/2006, dated the 30th April, 2008, by the Additional Director General, Directorate General of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

(Aseem Kumar)

Under Secretary to the Government of India

[F.No. 437/45/2008-Cus.IV]